

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT  
( Criminal Jurisdiction )

Thursday, the Twenty Fifth day of June Two Thousand Twenty

PRESENT

**The Hon'ble Mr Justice B.PUGALENDHI**

CRL MP (MD) No.3340 of 2020  
IN  
CRL OP (MD) No.6568 of 2020

D.SILUVAI VENANCE  
(WRONGLY MENTIONED AS PERMONS) ... PETITIONER/5<sup>th</sup> ACCUSED

**Vs**

THE STATE ERP. BY  
THE INSPECTOR OF POLICE,  
KODANKULAM POLICE STATION,  
TIRUNELVELI. ... RESPONDENT/DEFACTO  
COMPLAINANT

Petition praying that in the circumstances stated therein and in the petition filed therewith the High Court will be pleased to grant an Order of Stay in FIR No.175 of 2020 on the file of the Koodankulam Police Station, Tirunelveli, in so far as the Petitioner is concerned, pending disposal of the Criminal Original Petition.

**Order :** This petition coming on for orders upon perusing the petition filed in support thereof and upon hearing the arguments of Mr.L.P.MAURYA, Advocate for the petitioner and of Mr.K.K.RAMAKRISHNAN, Additional Public Prosecutor on behalf of the Respondent, while admitting the Criminal Original Petition, the court made the following order:-

Interim Stay.  
Notice to the respondent returnable on 02.07.2020.  
Post on 02.07.2020.  
The counter affidavit of the respondent, if any, by then.

sd/-  
25/06/2020

/ TRUE COPY /

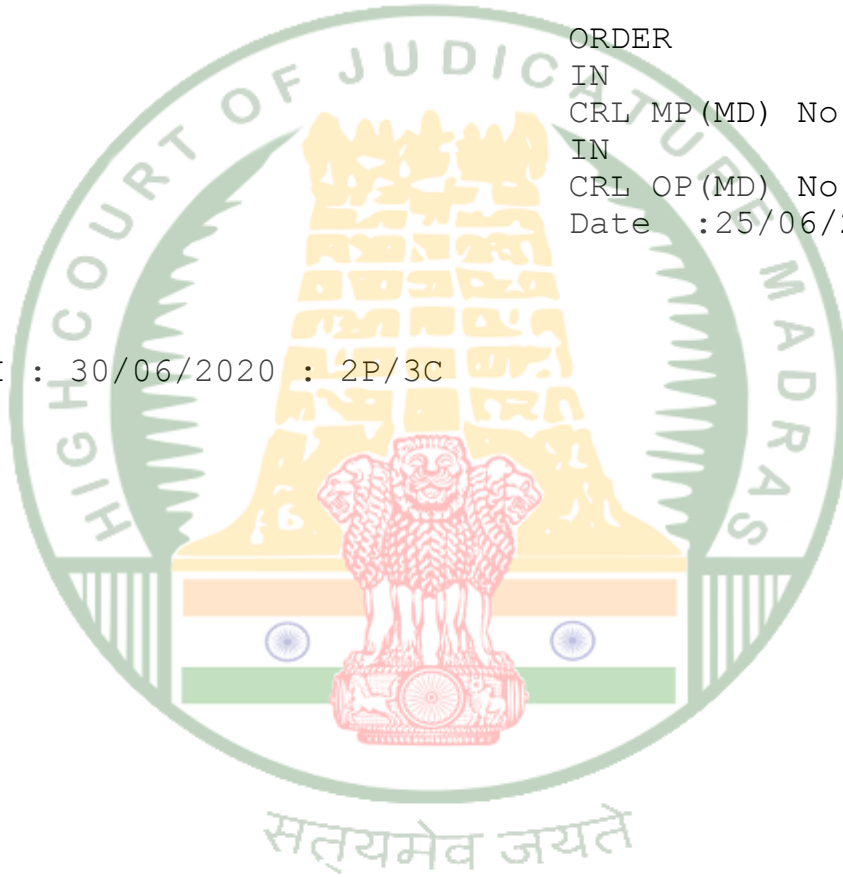
/ /2020  
Sub-Assistant Registrar (C.S.)  
Madurai Bench of Madras High Court,  
Madurai - 625 023.

**TO**

1. THE INSPECTOR OF POLICE,  
KODANKULAM POLICE STATION,  
TIRUNELVELI.
2. THE ADDITIONAL PUBLIC PROSECUTOR,  
MADURAI BENCH OF MADRAS HIGH COURT,  
MADURAI.

ORDER  
IN  
CRL MP (MD) No.3340 of 2020  
IN  
CRL OP (MD) No.6568 of 2020  
Date :25/06/2020

PKN/SSL  
TE/JC/SAR-III : 30/06/2020 : 2P/3C



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